

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

MISCELLANEOUS APPLICATION NO. 991/95

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D.A. No. 1371/95.

DATE OF ORDER : 5th August, 1996.

Between :-

1. D.Ravindra Goud
2. P.V.Sai Ram
3. K.Rajan
4. R.Nageswara Rao
5. Aravind Kumar
6. S.Satyanarayana Reddy
7. P.M.Prasad
8. E.Naga Krishna Kumar
9. K.Nagarathnam
10. K.V.Nagendra Kumar
11. D.Goverdhan
12. R.Subrahmanyam
13. Bh.Venugopal Raju
14. K.J.Sarma
15. A.Mallikharjuna Rao

... Applicants

And

1. Union of India, represented by the Secretary, Railway Board, Rail Bhavan, New Delhi.
2. Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.
3. Chief Electrical Engineer, South Central Railway, Rail Nilayam, Secunderabad.
4. Chief Mechanical Engineer, South Central Railway, Rail Nilayam, Secunderabad.
5. Chief Engineer (Civil), South Central Railway, Rail Nilayam, Secunderabad.

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6. Divisional Railway Manager,
SC Railway, Sec'bad, BG,
Sec'bad.
7. Divisional Railway Manager,
SC Railway, Hyderabad MG,
Sec'bad.
8. Divisional Railway Manager,
S.C.Railway, Vijayawada.
9. Divisional Railway Manager,
S.C.Railway, Guntakal.

... Respondents

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Counsel for the Applicants : Shri G.V.Subba Rao

Counsel for the Respondents : Shri D.F.Paul, SC for Rlys

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Oral Orders per Hon'ble Shri R.Rangarajan,
Member (A)).

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Heard Sri G.V.Subba Rao, for the applicant. Sri D.F.Paul,
standing counsel for the Respondents.

2. M.A.991/95 in this O.A. was allowed on 14-11-95 to file
a single petition and as per that order OASR 3379/95 was regis-
tered as OA 1371/95 i.e. the present OA under consideration.
However, today, the learned counsel for the respondents pointed
out that the details given in the O.A. are very sketchy. He
further represented that the applicants in the O.A. are working
in the different offices under different heads of the departments.
Hence he submits that it will be difficult to collect details
from the various offices and file a reply co-ordinating all the

different sources. He also submits that the reply given by each unit will be different and hence it will be difficult to co-relate all the facts while filing the reply. In view of that, he prayed that the O.A. may be remitted back to the applicants for filing separate OAs combining only these applicants who working under the same authority even if it involves filing of two or three OAs or more.

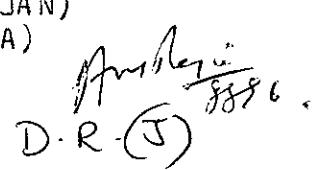
3. The above submission is reasonable in the interest of applicants themselves. This application should be broken into two or three or more as per the appropriate number required clubbing the cases of candidates who are similarly placed under the control of the concerned respondents. If such OAs are filed, all the OAs will be treated as having filed on 6-11-95 and on that basis those OAs will be considered for admission.

4. In view of what is stated above, the order dt.14.11.95 giving permission to file a single OA in MA 991/95 in OASR 3379/95 is hereby rescinded. The applicants may file the fresh OAs as indicated above with all details on or before 6-9-96. The learned counsel for the applicant submits that he is withdrawing this OA to file fresh separate OAs as indicated above.

5. In the result, the present OA is disposed of as withdrawn without prejudice to the applicants to file fresh OAs as indicated above. List the fresh OAs as and when received. The OA is ordered accordingly. No costs.


(R. RANGARAJAN)

Member (A)


D.R. (J) 8886

Dated: 5th August, 1996.
Dictated in open court.

APR 1986
MA 991/86
O/A/31/95

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 5/8/86

ORDER/JUDGEMENT

D.A. NO./R.A./C.P. No. MA 991/86

D.A. NO. 1371/95

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

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